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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/518/ (IB)/2017
NAME OF THE PETITIONER(S) : POLARIS BANYAN HOLDING PVT LTD
NAME OF THE RESPONDENT(S) : AUROMED HOLDINGS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

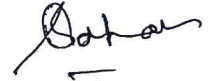
1) T.K. Bhaskar
V.M. Kannan

Petitioner



2) R. Sahana

Respondent



ORDER

Counsel for petitioner/Financial Creditor present. Counsel for respondent present and stated that the respondent is intending to settle the matter by way of a compromise and in the process they are making an initial payment of Rs.66,50,000/- by way of a demand draft. The DD has been handed over to the counsel for petitioner. Counsel for petitioner stated that he is receiving the Demand draft without prejudice to the rights and contentions of the petitioner. Both the counsel are directed to file a joint memo of compromise if there is an understanding between the parties in relation to the proposed compromise. Time extended at their request. Put up on 08.11.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

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